

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 49/08 held on 04.03.2008.

The Meeting No.49/08 of Norms Committee-II was held on 04.03.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri B. D. Ghosh, Jt. IA	M/o Steel
6.	Shri Shyam Sunder, Dy. DGFT	DGFT.
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:759/26/81-ALC2/2007	Party Name:WPIL LTD.,	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00929/AM05/	RLA File :02/24/040/00215/AM05/	Lic.No/Date:0210073506 03.01.2005	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

2	Case No.:1507/26/81-ALC2/2007	Party Name:SHILCHAR ELECTRONICS LTD	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM07/	RLA File :34/24/040/00104/AM07/	Lic.No/Date:3410016633 03.08.2006	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 1, 3, 4, 5 & 11 of the Standard Deficiency Format. 2. The firm may also apply for fixation of SION.			
3	Case No.:1537/26/81-ALC2/2007	Party Name:PG FOILS LTD.,	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00424/AM07/	RLA File :13/24/040/00009/AM07/	Lic.No/Date:1310022521 30.08.2006	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that RA Jaipur has informed that a copy of the licence was sent by them on 01.09.2006. The committee decided that the application may be traced and the case is re-listed on 15.04.2008.			
4	Case No.:1/18/81-ALC2/2007	Party Name:RADIANT CABLES P.LTD.,	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00791/AM07/	RLA File :09/24/040/00383/AM07/	Lic.No/Date:0910029015 12.01.2007	Defer Date:04.03.2008

	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. Words "PVC Insulated, Armoured, 1100V" may be suffixed with the description of export product. 2. Quantity of import item at S.No.1 may be allowed as applied for after taking clue from Engineering Table – 6. 3. Quantity of import item at S.No. 2 may be allowed as 29.573 MT. 4. Total quantity of import items at S.No. 3 & 4 put together may be allowed as 14.786 MT. R/A may take suitable consequential action accordingly.
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5	Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the written recommendation of the DC(MSME) as per their letter No. 31(1)/2007/E&E dated 28.02.2008 (copy enclosed), it was decided by the Committee to call for information/clarification from the firm and to re-list the case on 15.04.2008.			

6	Case No.:1868/26/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM08/	RLA File :09/24/040/00515/AM07/	Lic.No/Date:0910030687 29.06.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Description of export product may be suffixed with " each weighing 31 kg. and containing 20.2 kg. of CRGO silicon electrical steel and 5.709 kg. of copper wire. 2. Description of import item No. 1 may be suffixed with " of relevant grade and thickness" and quantity may be allowed as applied for inclusive of 7% wastage. 3. The quantity of import item No. 2 may be allowed as applied for inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

7	Case No.:1871/26/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00170/AM08/	RLA File :09/24/040/00124/AM08/	Lic.No/Date:0910030725 03.07.2007	Defer Date:04.03.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Description of export product may be suffixed with “ each weighing 31 kg. and containing 20.2 kg. of CRGO silicon electrical steel and 5.709 kg. of copper wire. 2. Description of import item No. 1 may be suffixed with “ of relevant grade and thickness” and quantity may be allowed as applied for inclusive of 7% wastage. 3. The quantity of import item No. 2 may be allowed as applied for inclusive of 1% wastage. R/A may take suitable consequential action accordingly.				

8	Case No.:1936/26/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00274/AM08/	RLA File :05/24/040/00428/AM08/	Lic.No/Date:0510208040 23.08.2007	Defer Date:04.03.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(8)/2008-IPHW dated 19.02.2008 (copy enclosed), on net to net basis.				

9	Case No.:1938/26/81-ALC2/2007	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM08/	RLA File :03/95/040/00429/AM08/	Lic.No/Date:0310440777 24.08.2007	Defer Date:04.03.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.				

	Case No.:27/30/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
10	HQ File :01/81/050/00361/AM08/	RLA File :05/24/040/00557/AM08/	Lic.No/Date:0510210502 15.10.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(9)/2008-IPHW dated 20.02.2008 (copy enclosed), on net to net basis.			

	Case No.:6/32/81-ALC2/2007	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
11	HQ File :01/81/050/00374/AM08/	RLA File :07/24/040/00513/AM08/	Lic.No/Date:0710053922 18.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008.The committee observed that this case is re-listed on 18.03.2008. Hence decided to withdraw the case.			

	Case No.:15/32/81-ALC2/2007	Party Name:HONEYWELL AUTOMATION INDIA LIMITED	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
12	HQ File :01/81/050/00383/AM08/	RLA File :31/21/040/00234/AM08/	Lic.No/Date:3110031244 22.10.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.			

	Case No.:7/36/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
13	HQ File :01/81/050/00427/AM08/	RLA File :32/24/040/00052/AM08/	Lic.No/Date:3210036659 13.11.2007	Defer Date:04.03.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

14	Case No.:8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.			

15	Case No.:15/36/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00435/AM08/	RLA File :09/24/040/00360/AM08/	Lic.No/Date:0910032091 14.11.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Description of export product may be suffixed with “ each weighing 2070 kg.) 2. Description of import item No. 1 may be suffixed with “ sheets/coils of relevant grade and thickness” and quantity may be allowed as applied for inclusive of 7% wastage. 3. The quantity of import item No. 2 may be allowed as applied for inclusive of 1% wastage. 4. Description of import item No. 3 may be suffixed with “of relevant thickness” and quantity may be allowed as applied for inclusive of 1% wastage. 5. The quantity of import item No. 4 may be allowed as applied for inclusive of 10% wastage. 6. The quantity of import item No. 5 may be reduced to 360.5 kg. inclusive of 3% wastage. 7. The quantity of import item No. 6 may be reduced to 206 kg. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

16	Case No.:18/36/81-ALC2/2007	Party Name:YORK INDIA LTD	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM08/	RLA File :31/24/040/00280/AM08/	Lic.No/Date:3110031566 14.11.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 15.04.2008.			

17	Case No.:1/44/81-ALC2/2007	Party Name:SHILCHAR TECHNOLOGIES LTD	Meet No/Date:49/81-ALC2/2007 04.03.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00487/AM08/	RLA File :34/24/040/00201/AM08/	Lic.No/Date:3410020522 02.01.2008	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Description of export product may be suffixed with “ each weighing 17 gm. and containing 11 gm. of lamination and 4 gm. of copper wire. 2. The quantity of import item No. 1 may be reduced to 2222 kg.(net+1%). 3. Description of import item No. 2 may be changed to “ Bobbins each weighing 1.7 gm.” and quantity may be reduced to 2,00,000 nos. 4. The quantity of import item No. 3 may be reduced to 808 kg.(net+1%). 5. The quantity of import item No. 4 may be allowed as applied for. 6. Description of import item No. 5 may be suffixed with “ weight not more than 40.8 kg.” and quantity may be allowed as applied for.(net+2%) 7. Description of import item No. 6 may be suffixed with “ weight not more than 40.4 kg.” and quantity may be allowed as applied for.(net+1%) 8. The firm should also apply for fixation of SION. R/A may take suitable consequential action accordingly.			

PART "A" DEFFER

S.No.410

Case No.A -227	M/s S.K.M.Technologies Pvt.Ltd.Hyderabad
Meeting No.49/08	F.No.01/81/162/859/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0910031039 dt 03-08-2007
	RLA F.No.09/24/40/184/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendations of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Net weights of 9.72 Kgs., 20.98 Kgs., 11.49 Kgs., 24.15 Kgs., 23.94 Kgs., 138.55 Kgs., 13.46 Kgs., 22.1 Kgs. & 31.05 Kgs. may be added with the quantities of export product from S.No. 1 to 9 respectively.
2. Word "Rod" may be suffixed with the description of import items from S.No. 1 to 4.
3. Quantity of import item at S.No. 1 may be allowed as 137 Kgs. after taking 50% recovery.
4. Quantity of import item at S.No. 2 may be allowed as 483 Kgs. after taking 15% recovery.
5. Quantity of import item at S.No. 3 may be allowed as applied for i.e.134 Kgs. after taking 15% recovery.
6. Quantity of import item at S.No. 4 may be allowed as 1018 Kgs. after taking 15% recovery.

R/A may take suitable consequential action accordingly.

S.No.411

Case No.A - 229	M/s Suzlon Energy Ltd.Pune
Meeting No.49/08	F.No.01/81/162/861/AM08 /DES-II
Dated: 04-03-2008	Advance Licence No 3110030919 dt 27-09-2007
	RLA F.No.31/24/040/207/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the justification given by the firm for enhancement of wastage is not proper and decided to call the firm for PH on 15.04.2008. The case stands deferred and to be relisted on 15.04.2008.

S.No.412

Case No.A -234	M/s Carpo Electronics Ltd.Kanpur
Meeting No.49/08	F.No.01/81/162/868/AM08//DES-II
Dated: 04-03-2008	Advance Licence No 0610012435 dt 22-10-2007
	RLA F.No.06/24/404/23/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. If the reply of the firm is not received by 10.04.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 15.04.2008.

S.No.413

Case No.A -235	M/s Pearl Insulations Pvt.Ltd. Bangalore
Meeting No.49/08	F.No.01/81/162/899/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0710054359 dt 05-11-2007
	RLA F.No.07/24/40/560/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No.414

Case No.A 241-	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.49/08	F.No.01/81/162/877/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0510210119 dt 05-10-2007
	RLA F.No. 05/24/40/532/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(3)/2008-IPHW dated 22.01.2008 (copy enclosed), on net to net basis.

S.No.415

Case No.A -246	M/s Theeta Electricals Pvt.Ltd.
Meeting No.49/08	F.No.01/81/162/873/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0510211382 dt 01-11-2007
	RLA F.No.05/24/40/558/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No.416

Case No.A -249	M/s Vijai Electricals Ltd.
Meeting No.49/08	F.No.01/81/162/874/AM08/DES-II
Dated: 04-03-2008	Advance Licence No0910029887 dt 04-04-2007
	RLA F.No. 09/24/40/528/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-

1. Description of export item no. 1 product may be suffixed with “ each weighing 53 kg. and containing 43.63 kg. of imported material”.
2. Description of export item no. 2 product may be suffixed with “ each weighing 66 kg. and containing 55.26 kg. of imported material”.
3. Description of export item no. 3 product may be suffixed with “ each weighing 72 kg. and containing 60.25 kg. of imported material”.
4. Description of export item no. 4 product may be suffixed with “ each weighing 97 kg. and containing 84.40 kg. of imported material”.
5. Description of export item no. 4 product may be suffixed with “ each weighing 104 kg. and containing 91.13 kg. of imported material”.
6. Description of export item no. 4 product may be suffixed with “ each weighing 118 kg. and containing 103.97 kg. of imported material”.
7. Description of import item may be suffixed with “ of relevant grade and thickness” and quantity may be allowed as applied for inclusive of 7 % wastage”.

R/A may take suitable consequential action accordingly.

S.No.417

Case No.A -250	M/s Vijai Electricals Ltd.
Meeting No.49/08	F.No.01/81/162/892/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 09100230877 dt 13-07-2007
	RLA F.No.09/24/40/545/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-

1. Description of export item no. 1 product may be suffixed with “ each weighing 3300 kg”.
2. Description of export item no. 2 product may be suffixed with “ each weighing 4400 kg”.
3. Description of import item no. 1 product may be suffixed with “ of relevant grade and thickness ” and quantity may be allowed as applied for inclusive of 7% wastage.
4. The quantity of import item No. 2 may be allowed as applied for inclusive of 1% wastage.
5. The quantity of import item No. 3 may be allowed as applied for inclusive of 10% wastage.
6. The quantity of import item No. 4 may be reduced to 4131 kg for inclusive of 3% wastage.
7. The quantity of import item No. 5 may be reduced to 6871 kg for inclusive of 3% wastage.
8. The quantity of import item No. 6 may be allowed as applied for.(net to net)

R/A may take suitable consequential action accordingly.

S.No.418

Case No.A -251	M/s Vijai Electricals Ltd.
Meeting No.49/08	F.No.01/81/162/871/AM08/DES-II
Dated: 04-03-2008	Advance Licence No0910031663 dt 28-09-2007
	RLA F.No.09/24/40/225/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-

1. Description of export item no. 1 product may be suffixed with “ each weighing 114 kg. and containing 100 kg. of imported material”.
2. Description of export item no. 2 product may be suffixed with “ each weighing 104 kg. and containing 90.30 kg. of imported material”.
3. Description of export item no. 3 product may be suffixed with “ each weighing 50 kg. and containing 40.48 kg. of imported material”.
4. Description of export item no. 4 product may be suffixed with “ each weighing 74 kg. and containing 62.54 kg. of imported material”.
5. Description of import item may be suffixed with “ steel sheets/coils of relevant grade and thickness” and quantity may be allowed as applied for inclusive of 7 % wastage”.

R/A may take suitable consequential action accordingly.

S.No.419

Case No.A -252	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.49/08	F.No.01/81/162/879/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0510209541 dt 26-09-2007
	RLA F.No.05/24/40/506/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(4)/2008-IPHW dated 22.01.2008 (copy enclosed), on net to net basis.

S.No.420

Case No.A -254	M/s MIRC Electronics Ltd.
Meeting No.49/08	F.No.01/81/162/880/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0310445317 dt 05-10-2007
	RLA F.No.03/95/40/665/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. If the reply of the firm is not received by 10.04.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 15.04.2008.

S.No.421

Case No.A -255	M/s Telekonnnectors Ltd.
Meeting No.49/08	F.No.01/81/162/875/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0410091528 dt 12-10-2007
	RLA F.No.04/24/40/247/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee decided that a copy of the application may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 15.04.2008.

S.No.422

Case No.A -256	M/s Torrent Cables Ltd.
Meeting No.49/08	F.No.01/81/162/889/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0810067484 dt 01-10-2007
	RLA F.No.08/24/40/88/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore, decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No.423

Case No.A -260	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.49/08	F.No.01/81/162/882/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0510209542 dt 26-09-2007
	RLA F.No.05/24/40/882/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written

comments of DIT vide their letter No. 17(5)/2008-IPHW dated 22.01.2008 (copy enclosed), on net to net basis.

S.No.424

Case No.A -264	M/s MIRC Electronics Ltd.
Meeting No.49/08	F.No.01/81/162/883/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0310444067 dt 14-09-2007
	RLA F.No.03/95/40/585/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. If the reply of the firm is not received by 10.04.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 15.04.2008.

S.No.425

Case No. A -195	M/s Carpo Electronics Ltd. Kanpur.
Meeting No.49/08	F.No.01/85/162/727/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0610012286 dt10-09-2007
	RLA F.No.06/24/40/21/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. If the reply of the firm is not received by 10.04.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 15.04.2008.

S.No.426

Case No.A -202	M/s.Permasteelisa India Pvt.Ltd.Bangalore
Meeting No.49/08	F.No.01/81/162/732/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0710053353 dt. 14-09-2007
	RLA F.No.07/24/40/425/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No.427

Case No. A 152	M/s. Saint Gobain Seva Engineering India Ltd.
Meeting No.49/08	F.No.01/81/162/562/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0710052744 dt. 07-08-2007
	RLA F.No. 07/24/40/310/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held

on 04.03.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 15.04.2008.

S.No.428

Case No.A -98	M/s.Weiler International Pvt.Ltd. .
Meeting No.49/08	F.No.01/81/162/382AM08/DES-II
Dated 04-03-2008	Advance Licence No 3110029526 dt. 13-06-2007
	RLA F.No.31/24/40/010/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It may be noted that this is the final reminder and if the reply of the firm is not received by 10.04.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 15.04.2008.

S.No.429

Case No.A -266	M/s Unique Punch Systems Pvt.Ltd.
Meeting No.49/08	F.No.01/81/162/ 1043/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0710053215 dt 7-09-2007
	RLA F.No. 07/24/40/4046/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No.430

Case No.A - 274	M/s Viedecon Industries.
Meeting No.49/08	F.No.01/81/162/1045/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0710054729 dt 30-11-2007
	RLA F.No.07/24/40/613/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: -

1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.

S.No.431

Case No.A - 278	M/s Venture Control Systems
Meeting No.49/08	F.No.01/81/162/1049/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0510213920 dt 26-12-2007
	RLA F.No.05/24/40/731/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still

awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No.432

Case No.A - 280	M/s Power Gear Ltd.Bangalore
Meeting No.49/08	F.No.01/81/162/1046/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0710054916 dt 11-12-2007
	RLA F.No. 07/24/40/589/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No.433

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.49/08	F.No.01/81/162/1052/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No 434

Case No A -153	M/s. Sai Flipped Coil (P) Ltd. Ahmedabad
Meeting No.49/08	F.No.01/81/162/529/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 0810065963 dt.13-07-2007
	RLA F.No.08/24/40/95/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 15.04.2008.

S.No.435

Case No.A -220	M/s Siemens Ltd.Mumbai .
Meeting No.49/08	F.No.01/81/162/784/AM08/DES-II
Dated: 04-03-2008	Cif value Rs.149,9989,574/-
	RLA F.No.07/24/40/1075/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DIPP & DIT present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. For export item No. 1 the import item Nos. 1-11, 14-17, 49, 50, 53, 61, 67-69 are allowed on net to net basis.
2. For export item No. 2 the import item Nos. 71-81, 84-87, 119-121, 123,131, 137-139 are allowed on net to net basis.
3. For export item No. 3 the import item Nos. 141, 142, 150-165, 167-174, 277-280, 282, 286-298 are allowed on net to net basis.
4. For export item No. 4 the import item Nos. 299, 300, 308-323, 325-332, 435-438,440, 444-456 are allowed on net to net basis.
5. Words "Motor rating 240KW, Voltage 1800V, current 275 Amp" may be suffixed with the description of export product at S.No.5.
6. Net weight of 1512 MT may be added with the quantity of export product at S.No.5.
7. Quantity of import items for export products at S.No.5 may be allowed as under:
 - a) Quantity of import item at S.No. 457 may be allowed as 48739 Kgs. inclusive of 1% wastage.
 - b) Quantity of import item at S.No. 458 may be allowed as 1.03 Kgs./Kg content in the export product.
 - c) Quantity of import item at S.No. 460 may be allowed as 27904 Kgs. on net to net basis.
 - d) Total quantity of import items at S.No.461, 471, 472, 474, 475, 479, 484, 486, 487, 489, 490, 482, 494 to 497, 500, 502, 507, 510, 515, 518, 528, 538, 543 & 547 may be allowed within 1.5% of FOB value of export product at S.No.5 i.e. within Rs. 109,72,800/-
 - e) Rest of import item viz. import items at S.No. 459, 462 to 470, 473, 476 to 478, 480 to 483, 485, 488, 491, 493, 499, 501, 503 to 506, 508, 509, 511 to 514, 516, 517, 519 to 527, 529 to 537, 539 to 542, 544 to 546 and 548 to 567 may be allowed on net to net basis with accountability clause.
8. For export product at S.No.6, import items at S.No. 568 to 572 may be allowed on net to net basis with accountability clause.
9. Rest of the items are allowed on net-to-net basis.

R/A may take suitable consequential action accordingly.

PART –AR

S.NO.132

Case No.AR - 89	M/s.Vilas Transcore, Baroda
Meeting No.49/08	F.No.01/81/50/936/AM06/DES-II
Dated 04-03-2008	Advance Licence No.3410015462 dt.17-02-2006
	RLA F.No.34/24/40/263/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Norms Committee, after deliberating upon the case, decided to reject the subject advance authorisation as per written comments of M/o steel vide their letter No. 2(5)/2006-IPHW dated 08.02.2008 (copy enclosed).

S.No.133

Case No.AR -104	M/s U.M.Cables Ltd.
Meeting No.49/08	F.No.01/81/50 /1051AM07/DES-II
Dated: 04-03-2008	Advance Licence No 0210099257 dt 22-03-2007
	RLA F.No.02/24/40/361/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DOT vide their letter No. 15-07/2007-IPHW dated 15.02.2008 (copy enclosed).

S.No.134

Case No.AR - 108	M/s Suzlon Generators Pvt.Ltd.Pune.
Meeting No.49/08	F.No.01/81/50/116/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 3110029343 dt.28-05-2007
	RLA F.No31/24/40/57/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the justification given by the firm for enhancement of wastage is not proper and decided to call the firm for PH on 15.04.2008. The case stands deferred and to be relisted on 15.04.2008.

S.No.135

Case No.AR - 109	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.49/08	F.No.01/81/50/140/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 3110029541 dt 14-06-2007
	RLA F.No.31/24/40/80/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the justification given by the firm for enhancement of wastage is not proper and decided to call the firm for PH on 15.04.2008. The case stands deferred and to be relisted on 15.04.2008.

S.No.136

Case No.AR - 110	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.49/08	F.No.01/81/50/150/AM08/DES-II
Dated: 04-03-2008	Advance Licence No 3110029592 dt 20-06-2007
	RLA F.No.31/24/40/86/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the justification given by the firm for enhancement of wastage is not proper and decided to call the firm for PH on 15.04.2008. The case stands deferred and to be relisted on 15.04.2008.

Part –C-

S.No.18

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 49/08	F.No. 01/81/162/677/am08/DES-II
Dated: 04-03-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee decided that IEEMA may be requested to give the names of the firms involved in the manufacturing of the similar items. It has also been decided that a team including the members from DGFT, DIPP, DHI may visit the factory of the firm. The case stands deferred and to be relisted on 15.04.2008.

PART –D-

S.NO. 38

Case No.D-9	M/s Sterlite Optical Technologies Ltd.
Meeting No.49/08	F.No.01/81/162/629/AM07/DES.II
Dated: 04-03-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 15.04.2008.

S.NO. 39

Case No.D -5	M/s Orient Fans, Faridabad
Meeting No.49/08	F.No.01/81/162/852/AM07/DES-II
Dated: 04-03-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the case has already been transferred to NC-I. Hence decided to withdraw the case.

S.NO. 40

Case No.D -6	M/s Orient Fans, Faridabad
Meeting No.49/08	F.No.01/81/162/848/AM07/DES-II
Dated: 04-03-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. The committee observed that the case has already been transferred to NC-I. Hence decided to withdraw the case.

S.No.435

Case No.A -220	M/s Siemens Ltd.Mumbai .
Meeting No.49/08	F.No.01/81/162/784/AM08/DES-II
Dated: 04-03-2008	Cif value Rs.149,9989,574/-
	RLA F.No.07/24/40/1075/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 held on 04.03.2008. On the basis of the recommendation of the representative of DIPP & DIT present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. For export item No. 1 the import item Nos. 1-11, 14-17, 49, 50, 53, 61, 67-69 are allowed on net to net basis.
2. For export item No. 2 the import item Nos. 71-81, 84-87, 119-121, 123,131, 137-139 are allowed on net to net basis.
3. For export item No. 3 the import item Nos. 141, 142, 150-165, 167-174, 277-280, 282, 286-298 are allowed on net to net basis.
4. For export item No. 4 the import item Nos. 299, 300, 308-323, 325-332, 435-438,440, 444-456 are allowed on net to net basis.
5. Words "Motor rating 240KW, Voltage 1800V, current 275 Amp" may be suffixed with the description of export product at S.No.5.
6. Net weight of 1512 MT may be added with the quantity of export product at S.No.5.
7. Quantity of import items for export products at S.No.5 may be allowed as under:
 - (a). Quantity of import item at S.No. 457 may be allowed as 48739 Kgs. inclusive of 1% wastage.
 - (b). Quantity of import item at S.No. 458 may be allowed as 1.03 Kgs./Kg content in the export product.
 - (c). Quantity of import item at S.No. 460 may be allowed as 27904 Kgs. on net to net basis.
 - (d). Total quantity of import items at S.No.461, 471, 472, 474, 475, 479, 484, 486, 487, 489, 490, 482, 494 to 497, 500, 502, 507, 510, 515, 518, 528, 538, 543 & 547 may be allowed within 1.5% of FOB value of export product at S.No.5 i.e. within Rs. 109,72,800/-
 - (e). Rest of import item viz. import items at S.No. 459, 462 to 470, 473, 476 to 478, 480 to 483, 485, 488, 491, 493, 499, 501, 503 to 506, 508, 509, 511 to 514, 516, 517, 519 to 527, 529 to 537, 539 to 542, 544 to 546 and 548 to 567 may be allowed on net to net basis with accountability clause.
8. For export product at S.No.6, import items at S.No. 568 to 572 may be allowed on net to net basis with accountability clause.
9. Rest of the items are allowed on net-to-net basis.

R/A may take suitable consequential action accordingly.